FORM-21-B

(For use in Election to fill a casual Vacancy)

[See rule 11(1)]

Declaration of the result of Election under Sub-section (2) of section-53 of the Representation of the People Act, 1951.

Election to the Bihar Legislative Council by the members of the Bihar Legislative Assembly.

In pursuance of the provisions contained in Sub-section (2) of section-53 of the Representation of the People Act 1951 read with sub-rule (1) of rule 11 of the Conduct of Elections Rules 1961, I declare that :-

Shri Bhim Singh

A-35, Ganga Apartment, Block - III, L.C.T. Ghat,

ck - III, L.C.T. Ghat, Dal (United)

Mainpura, Patna

has been duly elected to fill the vacancy caused in that house by the seat of Shri Bhim Singh having become vaccant.

Place: Bihar Vidhan Sabha Sachivalaya

Date: 5th August, 2009

(Surendra Prasad Sharma)

Sponsored by Janata

Returning Officer